

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). Government of India have sanctioned renovation of 9 existing units of first Thermal Power Station of NLC at a capital cost of Rs. 315.23 crores.

(c) The approved plan allocation in respect of this project, presently under implementation, during the last three years is indicated below :

Year	Allocation (Rs. in Crores)
1992-93	40.72
1993-94	44.80
1994-95	72.77

(d) Unit No.1 (50 MW) and Unit No.9 (100 MW) have been renovated and recommissioned. Other 7 units are programmed to be renovated in stages and the work is presently in progress.

[Translation]

#### Sardar Sarovar Project

\*346. SHRI KHELAN RAM JANGDE : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the schemes formulated by the Union Government to rehabilitate the persons displaced due to the execution of Sardar Sarovar Project in Gujarat, Maharashtra and Madhya Pradesh; and

(b) the details of the places where these displaced persons have been rehabilitated so far ?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : (a) The Resettlement and Rehabilitation packages for the project affected persons on account of Sardar Sarovar Project have not been formulated by the Union Government but by the participating States of Gujarat, Maharashtra and Madhya Pradesh.

(b) A Statement is enclosed.

#### STATEMENT

1. The names of rehabilitation sites so far developed in Gujarat are as under :-

##### A. For Gujarat oustees in Gujarat

1. Akaotadar
2. Ambawaoui
3. Bhillvasi
4. Baroli
5. Bahadarpur-1
6. Bahadarpur-2

7. Bhaka
8. Bhadrali
9. Bhahadra
10. Chandangar
11. Chhatiarnli
12. Chhindiapura
13. Chichadia
14. Chikada-1
15. Chikada-2
16. Chametha
17. Dabhoi (Dhalnagar)
18. Dabhor (Sihor Road)
19. Dabhoi (Nada)
20. Dormar
21. Dhamadra
22. Dhefa
23. Dhanakiya
24. Dharamपुरi
25. Ferkuva
26. Fanta
27. Gadkai
28. Gantoli
29. Gora
30. Guthetha
31. Gogamadi
32. Gopalpura
33. Jamalgarh
34. Kankuvasana
35. Kadachhala
36. Kadikuva
37. Karmaliyapura
38. Karnet-1
39. karnet-2
40. Karamdi
41. Kavitha (251)
42. Dabhavan
43. Kalidoli
44. Kandewar
45. Kantheshwar
46. Kantheshwar (Kaitalvadi)
47. Kadlia
48. Kambolkuva

49. Kakarooda
50. Khokhara
51. Khandupura
52. Khadagada
53. Khandania
54. Kolu
55. Kothiya
56. Kundi Unchakalam
57. Kachhata
58. Kuni-tabe Bhadharapur
59. Kukad
60. Kasunder
61. Lachharas
62. Laved
63. Lotia
64. Lunaora
65. Malu-I
66. Malu-II
67. Motinaival Naniraval
68. Mota Karala
69. Motibedvan
70. Naohatpur
71. Navagama
72. Navavaghapura
73. Nasri
74. Nalwant (Gajalwant)
75. Naripuri
76. Navi Mangrol
77. Pachisoam
78. Parvala
79. Pansoli
80. Pani-Mahuda
81. Pipervati
82. Rozia
83. Rustampura
84. Sanoli
85. Sandhiya
86. Simaliya
87. Sinhadra
88. Simli
89. Sitpur
90. Shira

91. Suka
92. Sultanpura
93. Satnod
94. Tarasva
95. Tantalav
96. Thabavi
97. Indral
98. Utkoi
99. Umarva
100. Undi
101. Vadadala
102. Vadesia
103. Vadiwada
104. Vaghrali
105. Vaviyala
106. Vasna (S)
107. Pantalavadi
108. Varkhad
109. Vadaj-1
110. Vadaj-2
111. Zab-2
112. Zakharpura
113. Zoz-badalia
114. Bodeli

**B. For Madhya Pradesh oustees in Gujarat**

1. Surya
2. Gajadra (1 and 2)
3. Kavitha
4. Golagamoi
5. Madodhar
6. Morkhala
7. Hareshwar
8. Gutal
9. Sangadol
10. Saidal
11. Sandheli
12. Bakrol
13. Lotna
14. Khadgodhra
15. Kundi Unchakalam
16. Naria
17. Tarsava

18. Lilora
19. Sonipur
20. Chaklad
21. Juna rampur
22. Khandha
23. Vayadpura
24. Miyangam (Kambola)
25. Kangam
26. Sampa
27. Vedpur
28. Karmaliyapura
29. Vyara
30. Bamboj
31. Pratap Nagar
32. Pithor
33. Prithvi Rajpur
34. Kothiya
35. Sarsinda
36. Sigam
37. Akotadar
38. Kalidoli

**C. For Maharashtra oustees in Gujarat**

1. Parveta
2. Sinhadra
3. Lunadra
4. Nanidevrupan
5. Jambuwada
6. Sinhadra (Kalidoli)
7. Vadeli
8. Chilkada
9. Simamli
10. Sarsinda
11. Thuvavi
12. Kesarpura
13. Kherwadi
14. Vyara

II. In Maharashtra, 5 village Gáuthans have been set up in the Taloda area for Resettlement & Rehabilitation purposes. These are at (1) Somaval (2) Dekati (3) Amoni (4) Rozava and (5) Amali.

III. In Madhya Pradesh, layout plans have been finalised for 60 relocation sites. Six Resettlement & Rehabilitation sites, viz. (i) Chandan Khadi (2) Eklara (3) Balkhad (4) Khal Khurd (5) Bhavti and (6) Lonara have been developed.

**15-Point Programme for Minorities**

\*347. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of WELFARE be pleased to state :

(a) whether the Government are considering to revise the 15-point programme for minorities;

(b) if so, the details thereof; and

(c) the time by which the revised programme is likely to be implemented?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) The 15-Point Programme for the Welfare of Minorities is proposed to be recast so as to make it an effective instrument for ensuring non-discrimination against the minorities and also to focus sharply on the positive steps required to be taken to create a feeling of confidence amongst them that their life and property are secure; that they get fair and adequate share in economic development; that their educational development is adequately taken care of and that their representation in recruitment and share in employment opportunities are fair and adequate.

(c) The consideration on recasting and updating of 15-Point Programme is at a very advanced stage and its implementation may commence during the current year.

[English]

**Allocation of Coal**

\*348. SHRI ASTBHUJA PRASAD SHUKLA : Will the Minister of COAL be pleased to state :

(a) whether the Coal India Limited has issued directions to its subsidiaries to cancel all pending allocations of coal made to the non-core sector industries;

(b) if so, the reasons therefor;

(c) whether the Government have also received any representation from the Indian Coal Merchants Association for withdrawal of these orders;

(d) if so, whether the Government have also made any assessment of the negative impact of this decision; and

(e) if so, the steps the Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). Consents of coal companies for supplies of coal had validity only till the end of the month/quarter, except that three subsidiaries of Coal India Limited (CIL) had a different practice. It was decided in January, 1995 to have a uniform system in all subsidiaries of CIL as a result of which one month's grace period is to be allowed at the end of a quarter after which the remaining consents lapse. This measure was taken to deal with the problem of heavy backlogs and to avoid blocking of customers money for an unreasonably long period.